

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3227
ANSWERED ON:11.02.2014
INSPECTION OF FOODGRAIN STOCKS
Gowda Shri D.B. Chandre;Jeyadural Shri S. R.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether any surprise checks/inspections of foodgrain stocks in the godowns of the Food Corporation of India was carried out by its officials during the last three years;
- (b) if so, the details and the outcome thereof indicating the anomalies including shortage and unsafe storage detected therein during the said inspections;
- (c) the corrective steps taken/proposed to be taken in this regard; and
- (d) the action taken against the officials held responsible for such shortage, damage or unsafe storage of foodgrains?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) Yes, Madam.

(b),(c)&(d) Periodic inspections and surprise checks were conducted in godowns of Food Corporation of India (FCI) at district, regional, zonal and Headquarters level. The details of inspections during the last three years are as under:

Year	Periodic Inspections	Surprise Checks	Total
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2011	13359	7979	21338
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2012	15120	6734	21854
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2013	13211	7748	20959
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During these inspections irregularities such as acceptance of illegal gratification, purchase of sub-standard stocks, transit/storage losses, downgradation/ damage of stocks, misappropriation of stocks and administrative lapses were noticed.

Details of measures taken to check corruption and irregularities in FCI are at Annex.

On the basis of the irregularities noticed during the inspections, the disciplinary action is taken against the delinquent officers/officials by way of imposing penalties. Details of action taken against number of officers/officials of FCI during the last three years is as under:

S.No.	Nature of Penalty imposed	2011	2012	2013
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1	Dismissal/removal/compulsorily retired	22	43	44
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2 Reduction in rank 11 09 06

3 Reduction in time scale 155 168 282

4 Withholding of increment 69 66 353

5 Recovery from pay of the loss caused 840 1174 2058

6 Withholding of promotion 01 05 03

7 Censure 199 270 327

8 Warning/Exonerated/cases closed 117 237 267

Total 1414 1972 3340